

MR. SPEAKER : Hon. Members, we have to refrain from mentioning any other thing.

(Interruptions)

SHRI M.V. CHANDRASHEKARA MURTHY : Sir, it was at the instance of State of Maharashtra that the Mahajan Commission was appointed and all the three States concerned, namely, Karnataka, Maharashtra and Kerala had given an undertaking that they would be bound by the decision of the Mahajan Commission. I would like to know whether it is a fact that they had given the undertaking and why is it that the Government of India has not implemented the decision of Mahajan Commission so far ? The Government of India has no other option except to direct all the concerned States to accept the Mahajan Commission report. I would like to know whether Government of India is prepared to give direction to all the concerned States to accept the Mahajan Commission report ?

S. BUTA SINGH : Sir, the stand of the Government of India has been emphatically stated by my distinguished colleague in answer to the question.

Recruitment of Staff for Daman and Diu

*377. SHRI SHANTARAM NAIK : Will the Minister. of HOME AFFAIRS be pleased to state :

(a) whether Government employees of the erstwhile Union Territory of Goa, Daman and Diu were given option to choose to serve either under Government of Goa or that of Union Territory of Daman and Diu ;

(b) if so, the details thereof ;

(c) whether there are any employees of Goa Government presently serving under the Union Territory of Daman and Diu ;

(d) if so, their number ;

(e) whether requests for their early transfer to Goa have been kept pending due to lack of employees in the Union Territory of Daman and Diu ; and

(f) the details of the arrangements made by Union Government to recruit necessary staff in the Union Territory's administration ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : (a) to (f). A statement is given below.

Statement

(a) to (f). Part VIII containing Sections 59 to 62 of the Goa, Daman and Diu Reorganisation Act, 1987 (No. 18 of 1987) deals with service matters of the new State of Goa and the new Union Territory of Daman and Diu. There is no specific provision as such in the said Act requiring an option from the employees for their final allocation to State of Goa or the new Union Territory of Daman and Diu. However, before the appointed day, the erstwhile Union Territory of Goa, Daman and Diu had obtained from the employees their preferences so as to know the number of employees seeking transfer from Daman and Diu to the new State of Goa and vice versa. In pursuance thereof, about 52 employees who had opted for Goa have been transferred from the Union Territory of Daman and Diu to Goa. Preferences of the employees are kept in view while making final allocation of staff to respective State or U.T. with the approval of the Central Government as per the provisions of the said Act. An Advisory Committee, if necessary, would also be constituted to decide the final allocation and deal with representations in this regard. If some vacancies arise after completion of the exercise, action to fill up such vacancies would be taken up in accordance with Recruitment Rules.

SHRI SHANTARAM NAIK : Section 59(2) of the Goa, Daman and Diu Reorganisation Act, 1987 provides :

“The strength and composition of the State Cadre of Goa shall, on and from the appointed day, be such as is determined by the Central Government in consultation with the State Government.”

There is also a provision for the constitution of advisory committee for the purpose of looking after service matters of Goa. I would like to know when this advisory committee will be constituted, its composition and what work will it be doing ?

SHRI CHINTAMANI PANIGRAHI : Sir, the hon. Member, Shri Shantaram Naik is always constructive in his supplementaries. As per that order we are soon constituting the advisory committee. Its composition and membership shall be decided very soon.

SHRI SHANTARAM NAIK : Sir, when Goa State Cadre will be formed it is but natural that Government servants of the respective areas should find a representation in that cadre. We have only 3 IAS officers in the whole of India. Two IAS officers are with the State of Maharashtra and one with the State of Tamil Nadu. There is only one with the Union Territory Cadre. I would like to know in case they desire to serve on Goa cadre whether he will do anything to see to it that their services even if they be on deputation are made available to the Government of Goa ?

MR. SPEAKER : Mr. Naik I do not agree with you on that. Let there be inter-change.

SHRI CHINTAMANI PANIGRAHI : Mr. Naik, why don't you like to have new IAS officers in Goa ?

SHRI SITARAM J. GAVALI : Sir, it was decided during the Home Minister's Advisory Committee for Dadra & Nagar Haveli meeting held on 20th October 1987 that since Dadra & Nagar Haveli and Daman & Diu were small neighbouring Union Territories, the Government employees should be inter-transferable from one Union Territory to the other in the interest of both economy and efficiency.

So, I would like to know from the Hon'ble Minister what is the present position of this proposal and how much time will be required to finalise this proposal.

SHRI CHINTAMANI PANIGRAHI : That is being considered.

P.M.'s Discussion with Sri Lankan President

***378 SHRI INDRAJIT GUPTA :** Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Prime Minister had a discussion with the Sri Lankan President on a proposed bilateral treaty on defence and foreign policy between the two countries ; and

(b) if so, the details and the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) No, Sir.

(b) Does not arise.

SHRI INDRAJIT GUPTA : Sir, of course, it is Government's prerogative to avoid giving information to the House if they want to. At the time when the Sri Lankan President was passing through Delhi last month, he had some talks with the Government at the highest level. It was widely reported, not that there had been a discussion of any such proposal, that the Sri Lankan President had brought with him a proposal for a bilateral treaty. Now, that information may or may not be correct if he had brought a proposal with him which was, for some reason or the other not actually discussed or it may not have been discussed because our Government did not think it worth discussing or there may not have been enough time. But I would like to know one thing in the long-term security interests of our country apart from the immediate issues with which we are already so deeply involved, the question of the Tamil rights in Sri Lanka, the question of stopping the fighting and all that—that I am not going into just now. My question is mainly concerned with the long-term strategic interests of our country. Therefore, I would like to know whether in view of the fact that one Minister of the Sri Lankan Government—I have forgotten his name at the moment—had issued a state-